

(v) Samples/specifications of spare parts, components etc. are provided to the small units for development of these items at their workshops;

(vi) Facilities for analysis of alloys/metals are also extended to small units free of cost.

(vii) Facilities are also extended for testing and trial of proto-types made by small units free of cost;

(viii) the units registered with coal companies are supplies tender papers free of cost.

(ix) In the cases where small units stand higher in their offers against a tender, opportunities are afforded to small units to match their price with the lowest tenderer. and if they do so, the orders are also placed on them to the extent possible.

मिर्जापुर (उत्तर प्रदेश) में सिंगरोली तापीय बिजली घर का निर्माण करने के लिए टेंडर

4272. श्री ब्रह्म प्रताप झांडगो : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मिर्जापुर जिला (उत्तर प्रदेश) में सिंगरोली तापीय बिजली घर का निर्माण करने के लिए टेंडर आमंत्रित किए गए हैं;

(ख) कितनी सरकारी और गैर-सरकारी कम्पनियों ने इस के लिए टेंडर भेजे हैं; और

(ग) उन में से उस कम्पनी का नाम क्या है जिस ने सब से कम दरें बताई हैं ?

ऊर्जा मंत्री (श्री पी० रामचन्द्रन) : (क) से (ग). मिर्जापुर जिले में सिंगरोली ताप विद्युत् केन्द्र के निर्माण के लिए मुख्य टेंडर मुख्य विद्युत् उत्पादन संयंत्र और उपस्कर की सप्लाई और उत्पादन के संबंध में है। इस के लिए टेंडर आमंत्रित किए गए दो और टर्बो-जेनरेटर के लिए भारत को एक सरकारी क्षेत्र की कम्पनी और तीन विदेशी कम्पनियों से तथा वाष्प जेनरेटरों के लिए भारत को सरकारी क्षेत्र की एक कम्पनी और एक विदेशी कम्पनी से टेंडर प्राप्त हुए थे।

निम्नतम प्रस्ताव भारत हीवी इलेक्ट्रिकल्स लिमिटेड से प्राप्त हुआ था जिनको प्राईर दे दिए गए हैं।

Death of former Lt. Governor of Delhi

4273. SHRI B. C. KAMBLE:

SHRI YADVENDRA DUTT:

SHRI RAM SEWAK HAZARI:

SHRI YAGYA DUTT
SHARMA:

DR. BAPU KALDATE:

SHRI R. K. MHALGI:

Will the Minister of HOME AFFAIRS be pleased to lay on the Table a copy of the information the police first received about the death of Shri Kishan Chand, former Lt. Governor of Delhi and state:

(a) the details of the circumstances under which his death occurred;

(b) the details of the persons who met late Shri Kishan Chand the details of the places late Shri Kishan Chand visited, immediately seven days prior to the occurrence of his death;

(c) the causes of his death; and

(d) whether any cases were proposed to be filed against him by Government?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI DHANIK LAL MANDAL):

(a) to (c). A copy of the First Information Report regarding the death of Shri Kishan Chand is laid on the Table of the House. [Placed in Library. See No. LT-2660/78].

According to Delhi Police, late Shri Kishan Chand, former Ltd. Governor of Delhi, left his residence on the evening of 9th July, 1978, at about 7.45 P.M. As he did not return home till late in the night, the matter was reported to the police who detailed search parties. Next morning, the body was found in a well. The post mortem examination report and the evidence of experts supported by oral and circumstantial evidence leads to the conclusion that Shri Kishan Chand

committed suicide by drowning himself in the well. Enquiries also revealed that during the seven days preceding his death Shri Kishan Chand had met his steno and an advocate. He used to walk 2 to 3 Kms. every evening.

(d) Late Shri Kishan Chand figures as an accused in the following two cases registered by the C.B.I.:-

(i) R.C. No. 1/78/SIU (SIB-III) dated 10-7-78 under Section 120B IPC read with 167-189, 193, 220, 344, 466, 471/466, 506 read with 34 IPC and 5(2) of Act II of 47 read with 5(1) (d) of Act II of 47 and substantive sections as mentioned.

(ii) R.C. No. 2/78/SIU (SIB-II) dated 10-7-78 under section 120B IPC, 167, 220, 344, 466, 471 IPC and section 167, 220, 344, 466, 471/109 IPC.

Nomination to Public Relations Committee of Delhi Administration

4274. SHRI G. S. REDDI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have seen the news item in the Times of India, dated 25th July, 1978 that a person with several criminal convictions has been nominated to the Public Relations Committee of the Delhi Administration;

(b) if so, the details about his previous convictions; and

(c) the reasons for appointing persons with a long criminal record to Government Committees?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDL):

(a) Yes, Sir.

(b) and (c): Shri P. S. Wallace, President, Indian Christian Association, was nominated by the Delhi Administration, as a member of its Public Relations Committee as a representa-

tive of a minority community. According to information available with the Delhi Police, he was convicted in one case u/s 279/337 I.P.C. and fined Rs. 100 or in default to undergo 30 days simple imprisonment.

Production and distribution of Britania Biscuit Company

4275. SHRI RAMJI LAL SUMAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Britania Biscuit Company, a leading Bakery in Delhi is manufacturing more than 200,000 bread loaves per day (which being an essential commodity) is not doing the proper distribution of the same;

(b) whether it is also a fact that the pricing is controlled by Government of India under D.I.R. but this Company has always been following an unhealthy selling/distribution policy;

(c) whether the Company has appointed three distributors in Delhi and these distributors are charging extra amount from their so-called wholesalers and retail outlets; and

(d) what action Government propose to take to prevent such type of occurrence which are directly responsible for black-marketing/inflation?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI-MATI ABHA MAITI): (a) to (d). It has been ascertained that M/s. Britania Biscuit Company manufacture about 1.97 lakh loaves of bread per day on an average. The Company has entrusted the supply of bread to three distributors in Delhi who in turn have appointed about 300 wholesalers in addition to themselves in Delhi for supply of bread to retailers. The price of bread at the retail level is no longer controlled under the provisions of the D.I.R. but under the provisions of Delhi Essential Articles (Price Control) Order 1977 made under Section 3 of the Essential Commodities Act, 1955.